

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*(Through Physical Hearing / VC mode [Hybrid])*

**ITEM No. 12**  
**IA Nos. 515, 593, 831/2023,**  
**84/2024, Contempt Petition 01/2024 in**  
**CP (IB) No.168/BB/2020**

**IN THE MATTER OF:**

Corporation Bank ... Petitioner  
Vs.  
M/s. Avvas Infotech Pvt. Ltd. ... Respondent

**Order under Sections 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 30.04.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

The R.P. : Shri Balady Shekar Shetty  
For the R.P. : Shri Narayana Kamma, Adv.  
For IA 515/2023 : Ms. Amrita Jain, Adv. for Applicant  
For IA 515/2023 : Shri Saji P. John, Adv. for Respondent

**ORDER**

**IA No.84 of 2024:**

1. This application has been filed by the Resolution Professional of the Corporate Debtor seeking to take on record the sixth Progress Report for the period from 01.06.2023 to 08.01.2024.
2. Heard the learned Counsel for the Applicant-RP.
3. In the circumstances and for the reasons stated in the Application, the instant IA is hereby allowed by taking on record the sixth Progress Report filed by the RP in respect of the CIRP of the Corporate Debtor for the period 01.06.2023 to 08.01.2024.
4. Accordingly, **IA No.84 of 2024 stands disposed of.**

**Contempt Petition No.01 of 2024:**

1. Heard the learned Counsel appearing for the Applicant-RP.

2. Issue Notice to the Respondents. Registry is directed to prepare the Notice and Counsel for the Applicant is permitted to collect the notice and serve it on all the Respondents along with a copy of the Application and other annexures by Speed Post as well as by e-mail and is directed to file an Affidavit of Service along with tracking reports in the Registry within one week. Upon receipt of notice, Respondents are granted two weeks' time to file objections, and one week thereafter is granted to the Applicant to file rejoinder, if any, after duly serving the copy on the other side.
3. List the matter on **31.05.2024**.

**IA No.515 of 2023:**

1. Heard the Ld. Counsels and the Ld. Resolution Professional.
2. The matter is heard with respect to submissions of the Ld. Counsel for the Applicant in IA No.515 of 2023. Ld. Counsel for the Applicant in IA No.515 of 2023 is permitted to file brief written submissions along with the Judgment relied upon during her arguments.
3. List the matter 'for final hearing' on **31.05.2024** along with other IAs.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**

Krishna